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Central Administrative Tribunal, Principal Bench

Original Application No.1271 of 2002
M.A.Nos.1005/2002, 1206/2003

New Delhi, this the 28th day of May, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Govindan S. Tampi, Member(A)

1. Shri Ved Prakash
S/o Shri Ram Phal

2. Shri Leelu Ram
S/o Shri Amera

3. Shri Vijender Kumar
S/o Shri Umrao Singh

All Helper Safaiwalas
under Carriage and Wagon Superintendent
Northern Railway, Railway Station
Delhi

.... Applicants

(By Advocate: Ms. Meenu Mainee)

Versus

Union of India, through

1. The General Manager,
Northern Railway
Baroda House, New Delhi

2. The Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi

3. The Carriage and Wagon Superintendent
Northern Railway,
Railway Station,
Delhi

.... Respondents

(By Advocate: None)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants states that during the pendency of the present application, the representation has been decided and fresh facts, therefore, have to be incorporated in the application.

2. Accordingly we permit the applicants to withdraw the present application and permission is granted to file a

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fresh O.A. taking all the new pleas available in law.

3. It is further directed that copies of the annexures, keeping in view the abovesaid order, be returned to the applicants.

4. Subject to aforesaid, dismissed as withdrawn.

(Govindan S. Tampi)
Member (A)



(V.S. Aggarwal)
Chairman.

/dkm/